

NOTIFICATIONS UNDER CUSTOMS ACT AND  
CENTRAL EXCISE RULES

THE MINISTER OF FINANCE  
AND REVENUE AND BANKING  
(SHRI H. M. PATEL) : I beg to lay  
on the Table:—

(1) A copy each of Notification Nos. G.S.R. 454(E) to 469(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—711/77.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 398(E) to 405(E) published in Gazette of India dated the 23rd June, 1977, together with an explanatory memorandum.

(ii) G.S.R. 414(E) published in Gazette of India dated the 25th June, 1977, together with an explanatory memorandum. [Placed Library. See No. LT—712/77.]

SHRI G. M. BANTAWALLA (Ponnani): Kindly allow me to make only one submission; I want to say only one sentence. That is that we give notice for call attention motions, unfortunately many are not admitted. I have no quarrel about it; you are the best judge. Some are admitted and they go for balloting; as a result only five names are on the agenda paper. That is rather unfair to members who give notice for call attention. The records show as if all the other members were sleeping and snoring and were not alert. Sometimes the matter is very important for a particular constituency also. If the name of that member does not appear then a false and wrong impression is created. So, I

suggest that all the names of the members who give notice for call attention should be shown in the agenda paper in order not to create a wrong impression. This is also the procedure which was followed by you in the Rajya Sabha.

MR. DEPUTY-SPEAKER: We are now in the Lok Sabha and we have adopted this procedure after a lot of experience. There are 500 and odd members in the Lok Sabha and there may be some issues on which 200 or 300 members may be exercised. If you put all the 300 members on the list to ask clarification, it is impossible?

SHRI G. M. BANTAWALLA: Otherwise a wrong impression is created.

MR. DEPUTY-SPEAKER: This is not the place to discuss procedure. You can write a letter to the rules committee and we shall examine that matter. This matter should not be raised on the floor of the House.

SHRI VAYALAR RAVI (Chirayinkil) : I want to make a submission.

MR. DEPUTY-SPEAKER: You want to raise a matter; about delay in laying a paper on the Table, etc. under that rule it is not permissible. If the Member wants to raise a matter of substance in regard to item 3 (ii), no discussion can be held on a paper when it is laid on the table. You can subsequently send a motion or something like that.

SHRI SHYAMNANDAN MISHRA (Begusarai) : If any hon. Member wants to raise any point with regard to paper laid on the Table, he has to write to the Speaker earlier and obtain the permission.

(Interruptions)

SHRI VAYALAR RAVI: Sir, this rule was inserted by the last Parliament. Please delete it. Further, there is no Rules Committee also.